

No. 2(1) CAC/Enf- II /2013/FSSAI Vol II
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
3rd & 4th Floor, FDA Bhawan, Kotla Road,
New Delhi-110002

Date: 08.10.2013

Sub: Minutes of Tenth Meeting of Central Advisory Committee of FSSAI held on 27th September, 2013 at Business Lounge, Pragati Maidan, New Delhi.

The undersigned is directed to forward herewith minutes of Tenth Central Advisory Committee meeting (CAC) held on 27th September, 2013 at Business Lounge, Pragati Maidan, New Delhi for information please.



(Sanjay Gupta)
AD (Enf)

Ph No.: 011-23231681

E-mail: enforcement1@fssai.gov.in

Minutes of 10th meeting of CAC

Minutes of the 10th meeting of Central Advisory Committee of Food Safety and Standards Authority of India, held on 27th September, 2013 at Pragati Maidan, New Delhi.

Director (Enforcement), FSSAI extended a warm welcome to all the members and their representatives to the 10th meeting of the Central Advisory Committee (CAC).

Chairperson, FSSAI in his keynote address mentioned that since the last CAC meeting i.e. in April, 2013, FSSAI has accelerated the pace of work on the food standards and issued a number of advisories for clarifications to ensure smooth functioning of day to day activities. In coordination with NISG many states had established an online system of licensing and registration. He exhorted the Food Safety Commissioners of the state to expedite the licensing and registration of FBOs because the last date i.e. 4th February, 2014 is approaching he made it clear that the date would not be extended further. He further clarified that the Act has to be enforced by the state; the Authority on its part would extend the requested assistance and support.

CEO, FSSAI in his welcome address mentioned that the Act passed by the Parliament of India cannot be questioned and states need to implement it in all its ramifications. He appreciated the decision by Jharkhand and Punjab to adopt FLRS. He also requested all the states who have not adopted FLRS, even those who are working on different software to adopt FLRS so that all the data can be harmonised and accessed easily by all concerned to facilitate faster decisions. He emphasised that all the states must publicise the fact that by giving Rs. 100 the FBO with minimal turnover can get a Government certificate by way of Registration under the FSS Act.

Director (Enforcement) presented the actionable points of 9th CAC meeting and action taken on them. Sh. Mahesh Zagade, Commissioner Food Safety Maharashtra gave a presentation on the organisational structure and successful implementation of the FSS Act, 2006 in Maharashtra, which was appreciated by everyone present in the meeting.

Agenda Item No.1: Confirmation of minutes of the ninth meeting of the CAC held on 26th April, 2013

The Committee confirmed the minutes of the ninth meeting of the CAC held on 26th April, 2013.

Agenda Item No. 2: Progress of the States/ UTs regarding implementation of FSS Act, 2006.

CEO, FSSAI stated that the progress reports are the minimum information which a state should send to assess the progress of the state and would help in making further policies to resolve the issues.

Agenda Item No. 3: Enforcement of FSS Act, 2006

CEO, FSSAI mentioned that the process of licensing and registration is yet to start in Lakshadweep. He suggested that as the last date for licensing and registration is approaching all the states who have not yet initiated the process should start with online licensing and registration as it will help them to initiate the process at the earliest. He further added that auditing of licensed and registered FBOs will soon be initiated and action as per the Act and Regulations will be taken, if they are found selling or purchasing to unlicensed/ unregistered FBOs. He congratulated the states namely Goa, Andhra Pradesh, Gujarat, Kerala, Tamil Nadu, Karnataka, Maharashtra and Himachal Pradesh for better enforcement of the Act. The absence of representatives from Lakshadweep, Andaman & Nicobar Islands, Chhattisgarh, Jammu & Kashmir, Mizoram and Tripura was noted. Report from Dadra & Nagar Haveli and Daman & Diu are still awaited.

1. Andhra Pradesh

- a) Food Safety Commissioner, 32 DO, 46 FSO, 23 AO and 8 Food Analyst notified.
- b) Till date 51651 Registrations and 22778 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee not yet constituted.
- e) One food testing laboratory established which is NABL accredited.

2. Arunachal Pradesh

- a) Food Safety Commissioner, 17 DO, 3 FSO and 17 AO.

- b) Till date 4184 Registrations and 1078 Licenses issued.
- c) Appellate Tribunal is established.
- d) Steering committee not yet constituted.
- e) One food testing laboratory established which is NABL accredited

3. Assam

- a) Food Safety Commissioner, 5 DO, 16 Senior FSO, 27 FSO, 27 AO and 1 Food Analyst notified.
- b) Till date 712 Registrations and 2609 Licenses issued.
- c) Appellate Tribunal is in process.
- d) Steering committee not yet constituted.
- e) One State food laboratory established.

4. Bihar

- a) Food Safety Commissioner, 9 DO, 14 FSO and 36 AO notified.
- b) Till date 14,815 Registrations and 6,965 Licenses issued.
- c) Appellate Tribunal not yet constituted.
- d) Steering committee not yet constituted.
- e) One State food laboratory established.

5. Chandigarh

- a) Food Safety Commissioner, 1 DO, 3 FSO and 1 AO notified.
- b) Till date 82 Registrations and 2494 Licenses issued.
- c) Appellate Tribunal established.
- d) Steering committee constituted.
- e) State food laboratory of Punjab and Haryana are utilised for food analysis.

6. Delhi

- a) Food Safety Commissioner, 8 DO, 15 FSO, 11 AO and 1 Food Analyst notified.
- b) Till date 645 Licenses have been issued.
- c) State has 1 NABL Accredited food testing laboratory.

- d) Appellate Tribunal is established.
- e) Establishment of Steering committee is under process.

7. Goa

- a) Food Safety Commissioner, 2 DO, 11 FSO, 2 AO and 2 Food Analyst notified.
- b) Till date 12691 Registrations and 1751 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering Committee not yet constituted.
- e) There was one food testing laboratory but it was not NABL Accredited.

Uploading of manually issued licenses will be completed by the end of the financial year. From December, 2013 all licenses and registration will be issued by online system only. 32 additional posts have been created. The Food Safety Commissioner Goa also emphasised that the artificial ripening of fruits is a major issue in their state. There are various other methods which are being used in artificial ripening which need to be monitored.

Awareness campaigns are being organised and live sessions are conducted at local Doordarshan Kendra to interact with stakeholders. Surveillance of Mid-Day Meal is also being conducted in Goa.

8. Gujarat

- a) Food Safety Commissioner, 35 DO, 238 FSO, 2 AO and 10 Food Analyst notified.
- b) Till date 87,316 Registrations and 31,266 Licenses issued.
- c) Appellate Tribunal is established.
- d) Awareness activities were being organised at various platforms and forums.
- e) Mobile testing van and mobile awareness vans have also been operationalized.
- f) Nine food testing laboratories were notified out of which 2 are NABL Accredited.

- g) The state has gone live in all districts.
- h) Drives were conducted for clean ghee and oil. They have requested to review the standard for edible oil as less than 20% of the oil in mixed edible oil is difficult to identify.

9. Himachal Pradesh

- a) Food Safety Commissioner, 78 DO, 10 FSO, 10 AO and 1 Food Analyst notified.
- b) Till date 59,639 Registrations and 20,536 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee constituted.
- e) One State food laboratory established but not NABL Accredited.
- f) They have involved Lok Mitra Kendras for the registration process and an MOU has also been developed for the same.
- g) Have gone live on 1st August, 2013.

10. Haryana

- a) Food Safety Commissioner, 21 DO, 11 FSO and 21 AO notified.
- b) One food analyst notified.
- c) Till date 7128 Registrations and 3281 Licenses issued.
- d) Establishment of Appellate Tribunal in process.
- e) Steering committee not constituted.
- f) Two State food laboratories established but not NABL Accredited.

11. Jharkhand

- a) Food Safety Commissioner, 24 DO, 11 FSO and 194 MU in-charge working as FSO and 24 AO notified.
- b) Till date 4938 Registrations and 2204 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee is constituted.
- e) One State food laboratory established but not NABL Accredited.

12. Karnataka

- a) Food Safety Commissioner, 36 DO, 76 FSO, 30 AO and 8 Food Analyst notified.
- b) Till date 37,358 Registrations and 15,557 Licenses issued.
- c) Establishment of Appellate Tribunal is in process.
- d) Steering committee is constituted.
- e) Five State food laboratories established.
- f) Requested for financial assistance from the Authority for awareness generation campaign at taluka level.
- g) Will start with FLRS within 15 days in 6 districts.

13. Kerala

- a) Food Safety Commissioner, 14 DO, 79 FSO, 21 AO and 8 Food Analyst notified.
- b) Till date 1, 48,639 Registrations and 26,910 Licenses issued.
- c) Establishment of Appellate Tribunal is in process.
- d) Constitution of Steering committee under process.
- e) Three State food laboratories and one District laboratory established but are not NABL Accredited.

14. Madhya Pradesh

- a) Food Safety Commissioner, 51 DO, 184 FSO, 51 AO and 1 Food Analyst notified.
- b) Till date 61,456 Registrations and 17,352 Licenses issued.
- c) Appellate Tribunal is established, presiding officer to be appointed..
- d) Steering committee is constituted.
- e) One State food laboratory is established.
- f) Food Safety Commissioner emphasized that there was no provision of seizures of vehicles in the FSS Act. He further added that Gutka coming by trains cannot be seized as it comes under railways, and hence FSO of Railways should be directed to take responsibility for seizing such prohibited items..
- g) 26 districts have gone live and by next month in whole state will be covered under FLRS.

- h) He further specified that the power of issuing registration have been withdrawn from CMHO and delegated to FSOs. Proposal to engage more manpower is in the pipeline.
- i) Commissioner Food Safety Madhya Pradesh informed that they tied up with internet Kiosks for filling up of online applications for licensing and registration with minimum charge of Rs. 20 from FBOs.

CEO suggested that this practice of using internet based Kiosks can be adopted by all states to help the FBOs and accelerate the process of licensing and registration.

15. Maharashtra

- a) Food Safety Commissioner, 62 DO, 298 FSO, 7 AO and 37 Food Analyst notified.
- b) Till date 2, 63,592 Registrations and 1,21,880 Licenses issued.
- c) Appellate Tribunal established.
- d) Steering Committees established.
- e) There were 16 notified food testing laboratories functioning as on date.

16. Manipur

- a) Food Safety Commissioner, 9 DO, 9 FSO, 9 AO and 1 food analyst notified.
- b) Till date 2350 Registrations and 394 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee is constituted
- e) Two State food laboratory established but not NABL Accredited.

17. Meghalaya

- a) Food Safety Commissioner, 1 Deputy Commissioner, 3 DO, 7 FSO and 7 AO notified.
- b) Till date 605 Registrations and 633 Licenses issued.
- c) Appellate Tribunal is established.
- d) Steering committee constituted at State and District level.
- e) Food analyst post vacant.

18. Nagaland

- a) Food Safety Commissioner, 11 DO, 11 AO 8 FSO notified and 1 food analyst notified.
- b) Till date 632 Registrations and 160 Licenses issued.
- c) Appellate Tribunal not established.
- d) Steering committee not constituted.
- e) One food testing laboratory notified.

19. Odisha

- a) Food Safety Commissioner, 37 DO, 9 FSO and 37 AO notified.
- b) Till date 2481 Registrations and 2999 Licenses issued.
- c) Establishment of Appellate Tribunal is approved and notification is awaited.
- d) One food testing laboratory notified.
- e) Non availability of food analyst creating problems in food sample analysis.

20. Punjab

- a) Food Safety Commissioner, 20 DO, 20 FSO and 11 AO notified.
- b) Till date 40024 Registrations and 6011 Licenses issued.
- c) Appellate Tribunal not yet established.
- d) Steering committee not yet constituted.
- e) One food testing laboratories established which is NABL accredited.
- f) Services of State Transport Appellate Tribunal are being utilised for Food Safety Appellate Tribunal.

21. Puducherry

- a) Food Safety Commissioner, 1 FSO and 2 AO notified and 1 food analyst notified.
- b) Till date 847 Registrations and 332 Licenses issued.
- c) Establishment of Appellate Tribunal is under process.
- d) Steering committee not yet constituted.
- e) One food testing laboratory established.

22. Rajasthan

- a) Food Safety Commissioner, 42 DO, 88 FSO, 48 AO and 6 Food Analyst notified.
- b) Till date 1, 52,649 Registrations and 55,382 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee constituted.
- e) 6 State food laboratories established.

23. Sikkim

- a) Food Safety Commissioner, 2 DO and 4AO.
- b) Till date 1, 959 Registrations and 360 Licenses issued.
- c) Appellate Tribunal not yet established
- d) Steering committee constituted.

e) Tamil Nadu

- a) Food Safety Commissioner, 32 DO, 519 FSO, 32 AO and 6 Food Analyst notified.
- b) Till date 2,03,869 Registrations and 29,121 Licenses issued.
- c) Appellate Tribunal is not yet established.
- d) Steering committee not yet constituted.
- e) Six State food laboratories established but none of them is NABL Accredited.

f) Uttarakhand

- a) Food Safety Commissioner, 14 DO, 29 FSO, 13 AO and 1 Food Analyst notified.
- b) Till date 25,818 Registrations and 3424 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee constituted.
- e) One State food laboratory established.

g) Uttar Pradesh

- a) Food Safety Commissioner, 75 DO, 287 FSO, 75 AO and 1 Food Analyst notified.

- b) Till date 1, 29,619 Registrations and 30,957 Licenses issued.
- c) Appellate Tribunal is establishment.
- d) Steering committee is constituted.
- e) Five food testing laboratories working out of total six laboratories.

For the past few months the main focus was to put up the framework in place and now hoping that the pace will accelerate. He further added that the state is ready to accept the FLRS.

h) West Bengal

- a) Food Safety Commissioner, 20 DO, 49 FSO, 19 AO and 2 Food Analyst notified.
- b) Till date 26,476 Registrations and 8,788 Licenses issued.
- c) Appellate Tribunal not yet established.
- d) Steering committee not yet constituted.
- e) One State food laboratory was established but not NABL Accredited.

Commissioner Food Safety Goa complained about the mawa coming in unrefrigerated condition from Karnataka which cannot be controlled as Food Safety Commissioners do not have a say on railway territory. Commissioner Food Safety Maharashtra suggested that microbiological standards need to be developed to cater to the problem. In this regard CEO suggested to the states to write to the Authority which will facilitate their coordination with railways.

CEO, FSSAI informed that an advertisement will be published soon in newspaper stating the last date to obtain license/registration. He mentioned that to achieve a goal we need to have a target. Therefore, all the states were requested to submit the estimated number of FBOs by 30th November, 2013. It is important to have food analyst in each state as this Act is based on science and if food analyst is not there then the state will find it difficult to prove its case in a court. Appellate Tribunals need to be established for fast disposal of the cases in which the Adjudicating Officer have already passed orders.

He also emphasised that all the aspects of the Act besides issuance of licenses and registration should be given importance. Monitoring systems and proformas should be developed to judge the performance of FSOs, DOs and AOs. States should provide data regarding penalties/convictionss by the Judicial Courts and the AO as the case may be.

Agenda Item No. 4: Licensing/Registration

FLRS is a way to overcome the shortage of manpower. All the states are requested to adopt the FLRS to get benefits of 12th five year plan.

Agenda Item No. 5: Organisational structure in states

CEO, FSSAI suggested that a Committee can be formed constituting of Food Safety Commissioners and FSSAI Official for developing the structure and modalities to standardize the organisational structure in States/UTs. Commissioner Food Safety Goa, Uttar Pradesh, Delhi, Madhya Pradesh and Maharashtra showed their willingness to participate in the task. Other states can also submit their suggestions in this regard and finalise the report within one month.

Agenda Item No. 6: Involvement of Panchayats and Municipalities in the implementation of FSS Act, 2006

CEO, FSSAI stated that to overcome the shortage of manpower services of such organisation can be considered for utilisation by the Food Safety Commissioners in the light of the relevant provisions of the Act and Regulations.

Agenda Item No.7: Centrally sponsored scheme under 12thFive Year Plan

The 12th Plan proposal was discussed by Director (Codex & FA) in detail. She mentioned that Rs. 1500 Crores has been sanctioned to the Authority under 12th five year plan for Centrally Sponsored Scheme. The Authority would provide funds to the States for strengthening of Food Safety infrastructure including manpower, up gradation of State Food laboratories, awareness generation & capacity building and e-governance and surveillance. She also mentioned that the funds will be allocated in the ratio of 90:10 for North Eastern States, Jammu & Kashmir, Himachal Pradesh & Uttarakhand and 75:25 for rest of the States/UTs.

Director (QA) emphasized that 72 public laboratories need to be upgraded and before the process starts complete manpower should be in place. The next agenda would be of setting up new laboratories, one new laboratory to be established in every 20 districts. This would be accomplished by end of the 12th plan. She further informed

that gap analysis has already been initiated and would be completed in the next 4 months. Up gradation of labs would be based on the gap analysis report. Two food analyst exams will be conducted one of old course and second of new course. December, 2013 will be last attempt for the candidates to clear the exam of old curriculum which will be conducted at CFTRI, Mysore

New curriculum would become operational in 2014. It is proposed that the exam will be held twice a year with four regional centres accommodating fifty candidates per centre.

Commissioner Food Safety Kerala suggested that separate microbiology labs should be set up where cases of food poisoning can be dealt with. Executive Chairman, Vimta labs suggested that harmonisation of standards regarding laboratories is important. CEO stated FSSAI will communicate the schemes for disbursement of fund during the 12th Five Year Plan to the States/UTs once they are approved.

Agenda Item No.8: Governance structure for enforcement activities for roll out of FSS Act including Licensing/registration in states

Steering committee should be established at state level and regular meetings should be conducted. In the next meeting states should also carry the data regarding the number of meetings conducted by steering committees and the decisions taken by them.

Agenda Item No.9: Coordination with states

CEO, FSSAI informed the states that FSSAI officials have been allotted states as nodal officers for better and immediate coordination. States may send their issues to the concerned nodal officers, besides writing to the Authority.

Agenda Item No. 10: SOP on roll out of Licensing in States to be developed with inputs from the focus group comprising of 3-4 States who are actively enforcing FSSA

CEO informed that Commissioner Food Safety Tamil Nadu, Goa and Maharashtra will join NISG in finalising the SOP and suggestions from other states are also invited in this regard.

Agenda Item No. 11: Seizure and disposal of samples and vehicles

Commissioner Food Safety Madhya Pradesh stated that there is no provision of seizure of vehicles in the Act. In this regard CEO, FSSAI mentioned that this point is well taken and further invited suggestions from States/UTs for amendments in the FSS Act, Rules and Regulations; which can be examined in the Authority for further action.

Agenda item No. 12: Training of trainers

Training institutes need to be notified in each state. It is proposed that States/UTs should identify the trainers, who will undergo a ToT (Training of Trainers) program through a centralized training either at FSSAI or any other identified location who in turn will train the food regulators in the states. A list of all such identified persons should be submitted at FSSAI by 15th October, 2013, so that the process of trainings them can be taken up early. This will enable trainings of food regulators in States/UTs to be conducted in a much more organized manner with emphasis on continuity and reinforcement of knowledge.

Agenda Item No. 13: Implementation of FSMS Programme

CEO, FSSAI mentioned that this Act is about self-compliance. Thus, FSMS Programme is being initiated so that FBOs can become self compliant.

Advisor, FSSAI further informed the States that for implementation of FSMS Programme, it is proposed that in line with Schedule IV of FSS (Licensing and Registration of Food Businesses) Regulation, 2011, Good Manufacturing Practices (GMP) and Good Hygienic Practices (GHP) will be taken up in the first year (2013-14). This will require several training/ capacity building programmes for implementation and certification processes as well as promotion for these components. Subsequently, it is proposed that in April, 2014, steps for implementation of another three components, i.e, Hazard Analysis and Critical Control Point (HACCP), Safe Food Tasty Food (SFTF)

and Hygienic Certification of Street Food Vendors (CSV) will be initiated. It is understood that QCI (under Department of Industrial Policy and Promotion, Govt. of India) is an organization that has the above competence. Currently, there is no other such body engaged in grading accreditation in the above areas. National Accreditation Board for Certification Bodies (NABCB) working under the framework of QCI is also a member and signatory of International Accreditation Forum. Thus, FSSAI has taken the view that it would be appropriate to work with QCI and its constituent bodies for empanelling/ recognition inspection/ certification agencies and subsequent accreditation.

Agenda Item No. 14: Guidelines for making available quality and safe foods in schools

This agenda was dropped due to order from Hon'ble High Court, Delhi.

Agenda No. 15 – Guidelines for the surveillance of Mid-Day Meal Scheme

CEO, FSSAI mentioned that this is a serious issue to be addressed. In this regard letters will be written to all State Chief Secretaries for monitoring of the Mid-Day Meal scheme and other Government food supply programs to ensure the safety of the food being supplied. Goa has prepared a well constructed scheme for monitoring of MDM. All states are requested to prepare their scheme and share with the Authority.

Agenda No. 16 – Engagement of Milk Commissioner/Addl. Milk Commissioner as Designated Officer for the dairy plants in the whole state

Commissioner Food Safety Uttar Pradesh mentioned that there is a conflict of interest as role of Milk Commissioner is developmental and that of Food Safety Commissioner is of a regulator. CEO requested all the states to send their comments on this issue so that the issue can be considered in all its ramifications and decided.

Additional agenda: "Safe Street Food" Programme intervention of Food Safety & Standards Authority of India to Ensure Safe Street Food.

Director (Codex &FA) informed that 16 cities were selected to launch a pilot programme on 'Safe Street Food' to ensure that the hygiene and safety of food that is consumed in the streets is not compromised. The intervention has been developed

focussing on creating awareness about hygiene among street food vendors of the selected cities. She further added that till now the filled DPR proforma have been received from Mumbai and Agartala.

Goa and Meghalaya also showed their interest to participate in this project. CEO suggested them to send their request in writing and also added that all cities must submit the detailed project report proforma for safe street food program by 30th October, 2013.

Actionable Points on suggestions from the meeting: Based on the discussions held during the meeting the following actionable points emerged.

1. Date of issue of license and registration to FBOs will not be extended beyond 4th February, 2014.
2. Internet Kiosks available in states can be used for helping FBOs in filling up of online applications to speed up the process of licensing and registration.
3. Use medium like TV channels and radio for interaction with the stakeholders.
4. Till 30th November, 2013 all states should submit an estimate of number of FBOs.
5. Committee including state of Goa, Uttar Pradesh, Delhi, Madhya Pradesh and Maharashtra will work on the structure and modalities to standardize the organisational structure in States/UTs and will submit the report in 1 month.
6. All the States/UTs must start with the process of online licensing and registration of FBOs by using FLRS to get benefits of 12th Five Year Plan.
7. Food Safety Commissioner of Tamil Nadu, Goa and Maharashtra will join NISG in finalising the SOP on roll out of Licensing in States.
8. All cities must submit the detailed project report proforma for safe street food program by 30th October, 2013.
9. Suggestions are invited from States/UTs for amendments in the FSS Act, Rules and Regulations.
10. States/UTs to identify the trainers, who will undergo a ToT (Training of Trainers) program through a centralized training by 15th October, 2013.

11. FSSAI will communicate the schemes for disbursement of fund during the 12th Five Year Plan to the States/UTs once they are approved .
12. Letter to be written to all State Chief Secretaries regarding monitoring of the Mid-Day Meal scheme and other Government food supply programs.
13. Suggestions are invited from all the Food Safety Commissioner regarding engagement of Milk Commissioner/Addl. Milk Commissioner as Designated Officer for the dairy plants in the whole state.

The meeting ended with a vote of thanks.

List of participants who attended the meeting is at Annexure I.

ANNEXURE – 1

The following were present during the Meeting with Commissioner Food Safety of States/UTs of held on 27th September, 2013 at Business Lounge, Pragati Maidan, New Delhi.

1. Sh. K. Chandramouli, Chairperson, FSSAI, Delhi
2. Sh. D.K Samantaray, CEO, FSSAI, Delhi
3. Sh. S.Dave, Advisor (Standards), FSSAI, Delhi
4. Ms. Vinod Kotwal, Director (Codex), FSSAI, Delhi
5. Col. C.R. Dalal, Director (Surveillance), FSSAI, Delhi
6. Dr. Meenakshi Singh, Scientist (Standards), FSSAI, Delhi
7. Dr. Sandhya Kabra, Director (QA & PA), FSSAI, Delhi
8. Sh.Pradip Chakraborty, Director (Admin/IEC/Zone), FSSAI, Delhi
9. Sh. Sanjay Gupta, AD (Enf) FSSAI, , Delhi
10. Dr. A. Madhavan, AD (Enf-I), FSSAI, Delhi
11. Sh. A.K. Srivastava, Consultant, FSSAI, Delhi
12. Sh.P.Kartikeyan, AD (QA) FSSAI, Delhi
13. Sh.A Rastogi, AD (Surveillance), FSSAI, Delhi
14. Dr.Rajesh Kumar, (Scientist) FSSAI, , Delhi
15. Sh.V.Rama Lingam, Deputy Director, Tamil Nadu
16. Sh.D.D Agarwal, Commissioner Food Safety, M.P
17. Sh.Devendra K. Verma, Sr.FSO, M.P
18. Sh.G.CKandwal, DO, Uttrakhand
19. Dr.Nirmala Kumari.Devi, Commissioner Food Safety, Odisha
20. Sh.U.K Mitra, Deputy Commissioner Food Safety, Arunachal Pradesh
21. Sh.Mahesh Zagade, Commissioner Food Safety, Maharashtra
22. Sh. K.V Sankhe, Joint Commissioner, Maharashtra
23. Dr.K. Methekar, Sr.FSO, Maharashtra
24. Dr.Neiphi Kire, Principal Director, Health and Family welfare, New Delhi
25. Sh.V.B Patil, Commissioner Food Safety, Karnataka
26. Dr.Jaikumar, Dy.Director, Karnataka

27. Sh.P.N Khatri, DO, New Delhi
28. Sh.S.N Sangma, Dy. Commissioner, Meghalaya
29. Sh.B.B Rai, Additional Director, Sikkim
30. Sh.N.K Ganguly, Member, Scientific Committee
31. Sh.Anupam Gogoi, Food Analyst, Assam
32. Sh.A.K. Ojha, DC,MSME, Nirman Bhawan, New Delhi
33. Dr.G.LUpadhyaya, Dy.Food Safety Commissioner, Puducherry
34. Sh.S.K Gupta, Designated Officer, Delhi
35. Sh.Vijay Bahadur, Astt. Commissioner, UP
36. Sh.G.Bhujabal, Economic Advisor, MoFPI, Delhi
37. Ms. Monika Rawat, Senior Astt. Director, FICCI, Delhi
38. Dr.S.P Vasireddi, Executive Chairman, VIMTA Labs, Hyderabad
39. Sh.Shyam Lal Sharma, Daman and Diu/Dadra and Nagar Haveli, Chanakyapuri,
Delhi
40. Dr.Tarsem Chand, Director, MoHFW, Delhi
41. Sh.Raghu Guda, General Manager, NISG, Hyderabad
42. Sh.S. Mehra, Director, Dept.of Animal Husbandry, Krishi Bhawan, Delhi
43. Dr.H.G Koshia, Commissioner Food Safety, Gujarat
44. Dr.J.H Panwal, Ministry of Women and Child Development, Food and Nutrition
Board, Delhi
45. Dr.G.L Singal, Joint Commissioner, FDA, Haryana
46. Sh.Ashish Kr. Singh, DO(H.Q),Bihar
47. Sh.S.M Bhardwaj, Food Analyst, Delhi
48. Sh.Salim A Veljee, Commissioner Food Safety, Goa
49. Sh.H.R Sharma, Joint Commissioner, Himachal Pradesh
50. Sh.O.S Meena, Commissioner Food Safety and Secretary H&FW, West Bengal
51. Y.Tsering, Principal Secretary and Commissioner Food Safety, Meghalaya
52. Dr.Indira Chakravarty, Chief Advisor, PHED, Govt. of West Bengal
53. Dr. Suhei Akhtar, Principal Secretary, Manipur
54. Dr.P.Sucharithamurthy, Director, JPH PH Lab, FHA
55. Sh.I. N.Moorthy, General Manager, NISG, Hyderabad

56. Sh.R.K Verma ,DO, Ghaziabad
57. Sh.Hemant Rao, Commissioner Food Safety, UP
58. Sh.Hussan Lal, Commissioner Food Safety, Punjab
59. Smt.Keya Ghosh,Kolkata
60. Sh.Bikshapati K, Vice President, NISG, Hyderabad
61. Ms. Anita Makhijani, Astt. Technical Advisor, Food and Nutrition Board
62. Dr.Rajiv Khaneja,DO,Chandigarh
63. Dr.Aditya Atreya, DO, Rajasthan
64. Sh. Arnab Hazara, FICCI, Delhi
65. Sh. A.K. Sinha, OSD, Jharkhand
66. Sh. Biju Prabhakar, Food Safety Commissioner, Kerala

*** It may be noted that names of participants have been arranged as appeared in the attendance list and does not follow any seniority order. Any mistake in name spelling is regretted.**